

Rehabilitation schemes for victims of bhopal gas tragedy

†5159: SHRISURESH PACHOURI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the proposals received from the Government of Madhya Pradesh for various schemes related to Bhopal gas victims in connection with (i) various rehabilitation programmes (ii) tank for water supply and construction of supply lines thereof (iii) construction of tragedy memorial (iv) provision of smart card (v) construction of a state of the art park (vi) construction of housing units for the destitutes; and the various schemes for the Bhopal gas victims along with the quantum of amount sought against each proposal; and

(b) quantum of amount provided by Government in this connection; if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATRAPAL SINGH) : (a) Government of Madhya Pradesh submitted a number of proposals along with quantum of amount sought against each proposal as under:

(i) Reimbursement of the expenditure incurred by State Government on relief and rehabilitation work- Rs.220 crore

(ii) Corpus fund to maintain annual recurring expenditure required for the existing infrastructure for relief and rehabilitation of gas victims- Rs.400 crore

(iii) Establishment of memorial park at UCEL premises- Rs.50 crore

(iv) Disposal of toxic wastes lying in the UCIL premises- Rs.50 crore

(v) Issue of Smart card to the gas victims- Rs. 10 crore

(vi) Water supply to the gas affected wards- Rs. 45 crore

(vii) Development of parks and plantation in gas affected wards- Rs.22 crore

(viii) Construction of additional houses for the dependents of deceased gas victims -Rs.32 crore.

† Original notice of the question was received in Hindi.

- (ix) Establishment of Institute of Life Sciences- Rs. 200 crore.
- (x) Water supply to Bhopal city from Narmada river- Rs.725 crore.

(b) The proposals have been received with the request that they could be funded from the unspent money lying with Reserve Bank of India out of the compensation money given by the Union Carbide Company. According to the Supreme Court directions, the money received from the Union Carbide is earmarked for paying compensation to the Bhopal gas victims. In some of the proposals, the Government of Madhya Pradesh has been advised to take up the matter with the concerned Ministries Departments of the Government of India.

Decontrol of chemical fertilizer industries

†5160. SHRI RAMJETHMALANI:
SHRI RAJIV RANJAN SINGH 'LALAN':

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government have been suggested to decontrol the chemical fertilizer industry completely,
- (b) if so, when and by whom the same suggestions have been made;
- (c) whether it is also a fact that following the adoption of liberalized industrial policy it is also mandatory to decontrol the industry; and
- (d) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI CHHATTRA PAL SINGH): (a) and (b) Urea is the only fertilizer which is at present under price, distribution and movement control. In keeping with the policy of economic liberalization and reforms, all other varieties of fertilizers except urea have already been freed from price, movement and distribution control.

The High Powered Committee (April, 1998) and the Expenditure Reforms Commission (September, 2000) have, *inter alia*, recommended deregulation/ decontrol of fertilizer industry. After examining these reports. Government have formulated the New Pricing Scheme (NPS) which has replaced the unit specific Retention Price Scheme *w. e.f.* 1-4-2003. The NPS will be implemented in stages.

† Original notice of the question was received in Hindi.